

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P.No.292/2000 in O.A.No.525/99

Hon'ble Shri Justice V.Rajagopala Reddy, VC(J)
Hon'ble Shri Govindan S. Tampi, Member(A)

New Delhi, this the 5th day of December, 2000

Ravindra Kumar
s/o Shri Ram Gopal
r/o 1774 Pratap Nagar
Paharganj
New Delhi. ... Applicant

(By Mrs. Rani Chhabra, through Ms. Meenakshi Singh,
Advocate)

Vs.

1. Shri Ashok Kumar
Chief General Manager
Telecom West
Department of Telecommunications
Dehradun.
2. Shri A.K.Garg
General Manager
Dept. of Telecommunications
Dehradun.
3. Shri Murari Singh
Assistant General Manager
O/o General Manager
Department of Telecommunications
Dehradun.
4. Shri R.C.Gupta
Sub-Divisional Engineer
E-10 B Installation
Dept. of Telecom
Muza�arnagar.
5. Shri S.S.Barghal
Assistant Engineer Telecom
E-10-B Installation
Dehradun.
6. Shri R.P.Singh
Sub-Divisional Engineer
E-10-B Installation
Department of Telecom
Dehradun. ... Respondents

(By Shri K.R.Sachdeva, Advocate)

O R D E R (Oral)

Justice V. Rajagopala Reddy:

The only direction given by the Tribunal in the order was to consider the claim of the petitioner that he worked as Casual Labour, and as per the terms

of the P&T Scheme, he should be conferred the temporary status. The CP is filed complaining that the directions have not been complied with.

2. In the initial compliance affidavit, the respondents came with the contention that the petitioner was not entitled for temporary status as the applicant was not covered by this Scheme. However, in the compliance affidavit now filed the respondents stated that they had complied with the order as directed.

3. The respondents had taken unreasonably long time for complying with the order and it was complied with only after filing the CP. It should be kept in mind that any violation of the order of the Court is a serious matter inviting action under the Contempt of Courts Act. Strict compliance of the orders is expected. However, as the alleged contemnors/respondents had expressed unconditional apology in the first compliance affidavit itself, we close the CP. Notices issued to the respondents are discharged. No costs.

(GOVINDAN S. TAMPI)
MEMBER(A)

(V. RAJAGOPALA REDDY)
VICE CHAIRMAN(J)

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